

**Central Administrative Tribunal
Principal Bench**

OA No.777/2014

New Delhi, this the 30th day of November, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Dr. Paneer Selvam
Veterinary Officer, S/o Shri M Natrajan
R/o Qtrs No.B-2
National Zoological Park
Mathura Road, New Delhi. ..Applicants

(By Advocate: Shri Ranjan Kumar)

Versus

1. Union of India through Secretary
Ministry of Environment and Forests
CGO Complex, Lodi Road
New Delhi-110003.
2. The Inspector General Forests
Environment and Forest Ministry
CGO Complex, Lodhi Road.
3. The Director, National Zoological Park
New Delhi. ...Respondents

(By Advocate: Shri Gyanendra Singh)

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

While serving as Veterinary Officer, the applicant was communicated adverse remarks in his ACRs for the years 2006-2007, 2007-2008, 2008-2009 and 2009-2010 vide letter dated 27.06.2012. He made a representation against the adverse ACRs. Till the filing of this OA, the respondents had not decided his representation. The applicant accordingly sought a direction

for quashing the adverse entries in his ACRs for the above mentioned years or ignoring them for the purpose of promotion.

2. The respondents were put to notice. They have filed the counter affidavit annexing thereto order dated 18.06.2014 whereby the representation of the applicant had been rejected.

3. In this view of the matter, learned counsel for the applicant seeks to withdraw this OA with liberty to file a fresh OA challenging the rejection order dated 18.06.2014. Learned counsel also submits that the rejection order was never served upon him. If that is a fact, he is entitled to seek condonation of delay in accordance with law narrating all the necessary facts. Liberty, prayed for, is allowed.

4. OA is accordingly disposed of. There shall be no order as to costs.

(Shekhar Agarwal)
Member(A)

(Justice Permod Kohli)
Chairman

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